

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRIKRUPALU STEELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHRIKRUPALU STEELS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19/06/2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Cuttack, Odisha, under Companies Act, 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29253OR2015PTC019074
5.	Address of the registered office and principal office (if any) of corporate debtor	AT. NILADRIVIHAR, UNIT-II, UMAPADA, JAJPUR ROAD, JAJPUR - 755019, ODISHA, INDIA
6.	Insolvency commencement date in respect of corporate debtor	02-05-2022 (Copy of NCLT order received on 04-05-2022)
7.	Estimated date of closure of insolvency resolution process	29-10-2022 (180 days from 02-05-2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Shipra Mishra Reg. No: IBBI/IPA-002/IP-N01142/2021-2022/13847
9.	Address and e-mail of the interim resolution professional, as registered with the Board	csshipramishra@gmail.com Flat No 1131, Tower 8, Royal Lagoon, Raghunathpur, Bhubaneswar, SBI Raghunathpur Branch, Khordha, Orissa, 754005
10.	Address and e-mail to be used for correspondence with the interim resolution professional	sspl.cirp@gmail.com Flat No 1B, First Floor, R K Enclave, Plot No A/155, Sahid Nagar, Bhubaneswar - 751007, Odisha
11.	Last date for submission of claims	18-05-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will be notified in due course, if applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Will be notified in due course, if applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Cuttack bench has ordered the commencement of a corporate insolvency resolution process of the SHRIKRUPALU STEELS PRIVATE LIMITED on **02-05-2022 (Copy of NCLT order received on 04-05-2022)**

The creditors of SHRIKRUPALU STEELS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 18-05-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

: Shipra Mishra
: Interim Resolution Professional
: IBBI/IPA-002/IP-N01142/2021-2022/13847

Date : 06-05-2022
Place : Bhubaneswar

